

FIR No. 15/21
State vs. Not known
U/s 279/337 IPC
PS PIA

14.01.2021

Fresh application for releasing the vehicle on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 15.01.2021.


(Akanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 271/20
State vs. Imran @ Irfan
U/s 25/54/59 Arms Act
PS PIA

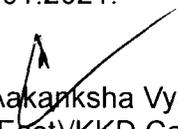
14.01.2021

Fresh application for grant of bail to the accused received from jail
concerned, through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 15.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. SHD-KN-000089/20
State vs. Not known
U/s 379 IPC
PS Krishna Nagar

14.01.2021

Fresh application for release the mobile phone on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 15.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 462/20
State vs. Ravi @ Abhishek
U/s 380/454/411 IPC
PS Shakarpur

14.01.2021

Fresh application for grant of bail to the accused received from jail concerned, through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 15.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

State Vs. Abhishek @ Abhi
FIR NO. 273/2020
U/S- 392/34 IPC
PS: PIA

14.01.2021

Fresh application for grant of bail to the accused Abhishek @ Abhi received through mail.

Present: Ld. APP for the state through VC.

None for the accused.

IO/SHO PS concerned to file reply on 15.01.2021.


(Akanksha Vyas)
MM-05(East)/KKD Court
Delhi/14.01.2021

FIR No. 523/13
State vs. Firoz @ Munnu
U/s 379/411/34 IPC
PS Krishna Nagar
14.01.2021

Fresh application for grant of bail to the accused received from jail
concerned, through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 15.01.2021.


(Akanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 2420/19
State vs. Raju Singh
U/s 379/411 IPC
PS Shakarpur

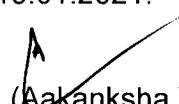
14.01.2021

Fresh application for grant of bail to the accused received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 15.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 032748/20
PS Krishna Nagar
U/s 379 IPC
14.01.2021

Present : Ld. APP for the State through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL 13SU-5188** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Adesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)

MM-05 (East)/KKB Court
Delhi/14.01.2021

State vs. Naresh Kumar
FIR No. 10/2021
PS Shakarpur
U/s 420/406/34 IPC

14.01.2021

Present : Ld. APP for the State through VC.

Sh. Kapil Chaudhary, Id. counsel for the accused through
VC.

Issue court notice to all the victims through IO, returnable for
16.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

State vs. Parul Jawa
FIR No. 10/21
PS Shakarpur
U/s 420/406/34 IPC

14.01.2021

Present : Ld. APP for the State through VC.

Sh. Kapil Chaudhary, Id. counsel for the accused through
VC.

Issue court notice to all the victims through IO, returnable
for 16.01.2021.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/14.01.2021

FIR No. 535/20
State vs. Uttam Singh Dagar
U/s 394/397/34 IPC
PS shakarpur

14.01.2021

Present : Ld. APP for the State through VC.

Sh. D.K. Yati, Id. counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Uttam Singh Dagar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since long time. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and there is no evidence against him. It was further submitted that the accused and the complainant in fact know each other as they reside in the same building and they have been friends for the last 15 years. The Id. counsel for the accused further submitted that the FIR itself shows that no allegation has been made by the complainant against the present accused by name and the present accused has been arrested solely upon the disclosure of the co-accused person. The Id. counsel for the accused further submitted that no recovery has been effected from the present accused and he is no more required for investigation. The Id. counsel for the accused also submitted that the accused is bearing the responsibility of his wife and minor children and he is in JC since 12.12.2020.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per the reply of IO, investigation is at an initial stage.. Further, co-accused persons are still at large.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR. As per the FIR, on 09.12.2020 at about 06.10 am, the complainant and his employee had left the complainant's shop along with 4 kg of jewelry and they had left with the said jewelry in an auto toward Anand Vihar bus stand. Further, the complainant has alleged that they were attacked by four persons who looted the said jewelry from them and one of the said persons also attacked the complainant on his head with the gunbut and he was also attacked in his leg with a knife. As



per the reply of IO, accused Mukesh and Pradeep are arrested and part of the case property was recovered from them and they disclosed the involvement of the present accused along with accused Prashanto and two other co accused persons in the conspiracy to loot the complainant. As per reply of IO, the CDR has confirmed that accused Prashanto and the present accused were in constant contact at the time of incident in question. Investigation is at initial stage and some co accused persons are still at large. Furthermore, in the present case, section 397 IPC has also been also invoked which is a Session Triable offence.

Therefore, keeping in view the facts and circumstances, bail application is dismissed. Copy of this order be given dasti to the IO. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court

Delhi/14.01.2021

FIR No. 86/20
State vs. Samir
U/s 25/54/59 A. Act
PS Krishna Nagar

14.01.2021

Present : Ld. APP for the State through VC.

Sh. Aneesh Rana, ld. counsel for the applicant/accused
through VC.

I have perused the application. I have perused the reply of the
IO. The accused has already been granted bail vide order dated
11.01.2021. Hence, the present application stands dismissed.

Copy of this order be sent to the ld. Counsel for the applicant
on his email ID and the same be uploaded on the Delhi District Court
Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 330/19
State vs. Kayum
U/s 452/380/411 IPC
PS Shakarpur

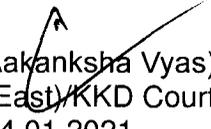
14.01.2021

Present : Ld. APP for the State through VC.

Sh. Raghvender Gautam, Id. counsel for the applicant
through VC.

I have perused the application. Reply has been received from the IO of the present FIR. However, in the present case, status report is required from the Jail superintendent. Accordingly, Jail superintendent Mandoli Jail is directed to file reply to the present application on 15.01.2021.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself. Copy of this order be sent to the jail superintendent concerned.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 148/2019
State vs. Geelin
U/s 420/34 IPC
PS Shakarpur

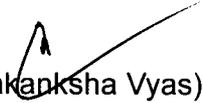
14.01.2021

Present : Ld. APP for the State through VC.

Sh. Akhil, Id. counsel for the accused through VC.

Certain clarifications are required from IO.

Issue notice to IO to appear through VC for 15.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 374/20
PS PIA
U/s 356/379/34 IPC

14.01.2021

Present : Ld. APP for the State through VC.

None for applicant in person.

The present application for release of mobile phone **Oppo F-11, Blue colour** on Superdari has been filed by the applicant.

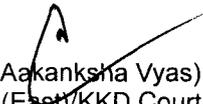
Reply has been filed under the signature of ASI Sudhir Kumar, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 20/18
State vs. Yash Varshney
PS Shakarpur
U/s 336/279 IPC

14.01.2021

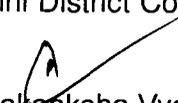
Present : Ld. APP for the State through VC.

None for applicant through VC.

I have perused the application. The present application pertains to the year 2018. Hence, it does not pertain to this Court. Application stands dismissed for want of territorial jurisdiction.

Application accordingly disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No. 416/17
PS Shakarpur
U/s 380 IPC

14.01.2021

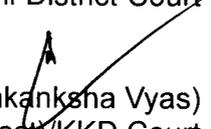
Present : Ld. APP for the State through VC.

None for applicant through VC.

I have perused the application. The present application pertains to the year 2017. Hence, it does not pertain to this Court. Application stands dismissed for want of territorial jurisdiction.

Application accordingly disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

State vs. Saif Ali Khan
PS PIA
U/s 379/356/34 IPC
FIR No. 252/2020

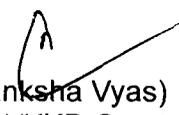
14.01.2021

Present : Ld. APP for the State through VC.

Sh. Amit Yadav, Id. counsel for the accused through VC.

I have perused the application. I have perused the reply of the IO. As per reply of IO, although the accused was interrogated qua the present case, he was not arrested by the IO in the present. Hence, the present application stands dismissed as infructuous.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

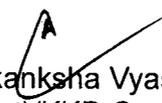

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

FIR No.0378/20
PS Shakarpur
U/s 419/392/34 IPC

14.01.2021

Present : Ld. APP for the State through VC.

Accused and surety are not present. I have perused the bail record. Issue notice to accused and surety through IO/SHO PS concerned, returnable for 15.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

E-FIR No. 1530/20
State vs. Unknown
PS Shakarpur
U/s 379 IPC
14.01.2021

Present : Ld. APP for the State through VC.

Mohd. Yusuf, Id.counsel for the applicant through VC.

The present application for release of vehicle bearing No. **DL 2SR-0374** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Ritesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/14.01.2021

State vs. not known
PS Krishna Nagar
U/s 379 IPC
FIR No. SHD-KN-00039/20

14.01.2021

Present : Ld. APP for the State through VC.

None for applicant in person.

The present application for release of mobile phone **Samsung Blue colour** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Vivek, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05/(East)/KKD Court
Delhi/14.01.2021